# COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 32 OF 2018

# Dated : 13<sup>th</sup> December, 2018

## Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member Hon' ble Mr. Ravindra Kumar Verma, Technical Member

#### In the matter of: PTC India Limited & Anr.

 PTC India Limited & Anr.
 .... Appellant(s)

 Versus
 Madhya Pradesh Electricity Regulatory Commission
 .... Respondent(s)

 & Anr.
 .... Mr. Ravi Kishore
 .... Mr. Ravi Kishore

 Counsel for the Appellant(s)
 :
 Mr. Ravi Kishore

 Ms. Rajshree Chaudhary for A-1
 Ms. Deepak Khurana for A-2

 Counsel for the Respondent(s)
 :
 Ms. Ritika Singhal for R-1

## <u>ORDER</u>

The learned counsel appearing for the Respondent No.1 submitted that they do not propose to file reply. However, they have filed written submissions with advance copy to the other side.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel Mr. Ravi Kishore appearing for the first Appellant and the learned counsel Mr. Deepak Khurana appearing for the second Appellant are permitted four weeks' time i.e. on or before 12.01.2019 to file rejoinder to the written submissions filed by Respondent No.1 with advance copy to the other side.

List the matter on 25.01.2019.

(Ravindra Kumar Verma) Technical Member mk/bn (Justice N.K. Patil) Judicial Member